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Major Ports (Prevention and Control of Pollution) Rules, 1991; Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1990; Annual Accounts of and Review on the Audited Accounts of the New Mangalore Port Trust for the year 1989-90 etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table—

- (1) A copy of the Major Ports (Prevention and Control of Pollution) Rules, 1991, (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 1st May, 1991, under sub-section (2B) of section 6 of the Indian Ports Act, 1908.

[Placed in Library. See No. LT—20/91]

- (2) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated the 25th February, 1991, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

[Placed in Library. See No. LT—21/91]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (a) (i) Annual Accounts of the New Mangalore Port Trust for the year 1989-90 together with Audit Report thereon.

(ii) Review by the Government of the Audited Accounts of the New Mangalore Port Trust for the year 1989-90.

[Placed in Library. See No. LT—22/91]

- (b) (i) Annual Accounts of the Cochin Port Trust for the year 1989-90 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1989-90.

[Placed in Library. See No. LT—23/91]

- (c) (i) Annual Accounts of the Calcutta Port Trust for the year 1989-90 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1989-90.

[Placed in Library. See No. LT—24/91]

- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—22 to 24/91]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board for the year 1989-90.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT—25/91]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board for the year 1989-90.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT—26/91]

(9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990 (No. 6 of 1990)—Union Government (Commercial)—Delhi Transport Corporation under article 151(1) of the Constitution.

[Placed in Library. See No. LT—27/91]

Notifications issued under Section 41 of the Finance Act, 1979 regarding exemption from the payment of Foreign travel tax

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):
Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

(1) G.S.R. 1001(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Habib Boura-res, Minister of Foreign Affairs of Tunisia and three members

of the delegation who visited India from 27th to 29th December, 1990, from the payment of foreign travel tax.

(2) G.S.R. 82(E) published in Gazette of India dated the 19th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Gerard Collins, T.D., the Minister for Foreign Affairs of Ireland and six members of the delegation who visited India from 20th to 25th February, 1991, from the payment of foreign travel tax.

(3) G.S.R. 87(E) published in Gazette of India dated the 22nd February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Mohamed Ebrahim Massoud, Minister of State and Member of the Cabinet, (a Special Envoy of the King Fahd of Saudi Arabia) and four members of the delegation who visited India from 24th to 25th February, 1991, from the payment of foreign travel tax.

(4) G.S.R. 94(E) published in Gazette of India dated the 28th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Richard Von Weizsaecker, President of the Republic of Germany and thirty-nine members of the delegation who visited India from 28th February, 1991 to 6th March, 1991 from the payment of foreign travel tax.

(5) G.S.R. 95(E) published in Gazette of India dated the 28th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hans Dietrich Genscher, Minister for Foreign Affairs of the Federal Republic of Germany and seventeen members of the delegation